

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/55(CHE)2022
NAME OF THE PETITIONER(S) : State Bank of India
NAME OF THE RESPONDENT(S) : B Raajarajan
UNDER SECTION : Sec 95(1) of IBC, 2016

ORDER

Present: Ms. Vaiduriya, Ld. Counsel for the Petitioner.

None for the Respondent.

An affidavit filed by the Petitioner stating that Respondent was duly served of the notice of the petition on 23.02.2022 at the address mentioned in the petition. Notice was again dispatched to the Respondent on 19.02.2024 but it returned with the remarks "UNCLAIMED". It is stated that the Respondent very well lives at the said address and works for gain.

Considering the affidavit, repeated calls made. Neither the Respondent nor the Counsel for the Respondent is present.

Respondent is set as ex-parte.

IRP report already on record.

List the petition for arguments on **25.06.2024**.

Sd/-

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VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs